

Daily Status

City Sessions Court, Mumbai
In the court of : COURT 26 ADDL SESSIONS JUDGE
CNR Number : MHCC020159052016
Case Number : SPL.CASE/0100001/2016

National Investigation Agency, Mumbai. **versus** Pragyasingh Chandrapalsingh Thakur @ Swami Purna
Chtnanand Giri a/w Ors.

Date : 22-02-2024

Business

: PI Akhilesh Singh for NIA is present. Adv. Rahila Pathan h/f Adv. Phadke for accused no. 9 is present. Accused No. 11 is present. Adv. Divya Singh i/b Adv. Pasbola for accused no. 4 is present. Accused no. 5 is present in person. Adv. Parag Sutar i/b Adv. Ranjeet Sangle for accused no. 10 is present. Adv. J.P. Mishra for accused no. 1 and 6 is present. Accused No. 9 is present. Adv. Aashish Kanojia h/f Adv. Punalekar for accused no. 11 is present. SPP Avinash Rasal and SPP Anushree Rasal for NIA are present. Adv. Sanket Kolapte i/b Adv. J.P. Mishra for accused no. 1 and 6 is present. Accused Nos. 6, 10 and 4 are present. Adv. Babar h/f Adv. Phadke for accused no. 9 are present. Adv. Ranjeet Sangle along with adv. Kulkarni for accused no. 10 are present. Adv. Nehal Dhruv i/b adv. Ranjeet Sangle for accused no. 10 is present. Adv. Nair h/f Adv. Punalekar for accused no. 11 is present. Exh.9445 - Exemption application filed by advocate for accused no. 1. Taken on record. Order below Exh. 9445 The present application is filed on behalf of accused no. 1 by her Ld. Advocate and thereby claimed her exemption for today only. He has also submitted that due to ill health, she could not attend the Court today. The photostat copy of medication is also annexed with the application. Perused the application. Heard Ld. SPP. The recording of statement of accused under Section 313 of Cr.P.C. is going on. Due to bulky evidence time is required to prepare the statement and hence, specific dates in a month are given to all accused in advance to record their statement. During the dates of preparation of statement their exemption applications are also allowed. It is also observed that, the present accused and other some accused are not attending the Court regularly on fixed date. Time to time, their exemption application for the reasons put-forth by them are also considered by the Court. It is also observed that some accused are resident of other State and while moving the application they used to mention that they used to face the difficulty to get the tickets at 11th hour. So, they could not attend the Court. To overcome the aforesaid difficulty the dates to all accused are given in advance. Therefore, hereinafter the said issue will not be considered. All the Ld. Advocates for accused and accused to take a note of it. Now pertaining to present application filed on behalf of accused no. 1, it can be said that, the medication is going on. Therefore, it can be considered for today only. It is also necessary to mention that all the accused to remain present on the fixed dates given to them till completion of statement under Section 313 of Cr.P.C. Needless to say that, for this purpose, they could stay at Mumbai and if there is a ill- health, they could get medication at Mumbai also. In terms of above, the application is allowed. Accused No. 1 to remain present on 27.02.2024 and onwards without fail, else, the necessary steps will be taken. Statement of accused under Section 313 of Cr.P.C. is continued. All the accused except accused no. 1 are present before the Court. Question nos. 1708 to 1764 are explained to A-4 in

English language. Question Nos.1715 to 1771 are explained to A-5 and question nos. 1739 to 1795 are explained to A-6 in Marathi language. Question nos. 1759 to 1820 are explained to A-9 in English language. Question nos. 1721 to 1777 are explained to A-10 and Question nos. 1718 to 1774 are explained to A-11 in Hindi language. Accused no. 10 and 11 answered in Hindi Language. Accused no. 4 and 9 answered in English language and accused no. 5 and 6 answered in Marathi language. Thus, their oral answers are duly recorded in their own language. Court staff help is taken while recording answers of questions, which are asked to accused. I.O. Pradip Bhale from NIA is present at 2.45 p.m. Matter is adjourned to 23.02.2024 for recording of statement u/s 313 of Cr.P.C. Matter is adjourned to 30.03.2024 for report (Exh.8955).

Next Purpose

: STATEMENT US 313 CR.P.C.

Next Hearing Date

: 23-02-2024

COURT 26 ADDL SESSIONS JUDGE